

No. 137

**Notice under section 30 of the Company Secretaries Act, 1980
(Rule 1058)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

APPEAL NO. OF 19

(Under the Company Secretaries Act, 1980)

**In the matter of the Company Secretaries Act,
1980 (Act No. 56 of 1980)**

AND

**In the matter of, a Member of the
Institute of Company Secretaries of India.**

To,

**The Secretary of the Council of the Institute
of Company Secretaries of India.**

WHEREAS the Appellant abovenamed has filed in this Court an Appeal against the Order dated the day of 19 . of the Council of the Institute of Company Secretaries of India.

You are required to forward to the Prothonotary and Senior Master, within two weeks from the date of service of this Notice upon you, the findings of the Council and all the other documents mentioned in Rule 1057(1) of the Rules of the High Court (Original Side) and the extra copies referred to in sub-rule (3) of the said Rule; and

NOW TAKE NOTICE that the Appeal will be placed for hearing before a Division Bench of this Court on the day of 19 . at 11 O'Clock in the forenoon, when you are required to appear either in person or by an Advocate entitled to practice in this Court.

AND TAKE FURTHER NOTICE that in default of your appearance either in person or by an Advocate, the Appeal will be heard and determined in your absence.

Dated this day of 19 .

Prothonotary and Senior Master

SEALER

The day of 19 .

Advocate for